

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A. No. 110 of 1999.

Friday this the 29th day of January, 1999.

CORAM:

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

D. Radha, W/o Kuttappan,  
Ex. Casual Labourer, Southern  
Railway, Trivandrum Division,  
Residing at: Nellivila Puthen Veedu,  
Vazhuthoor, Neyattinkara.

.. Applicant

(By Advocate Shri TC Govindaswamy)

Vs.

1. Union of India, represented by  
the General Manager, Southern Railway,  
Headquarters Office,  
Park Town P.O., Madras - 3.
2. The Senior Divisional Personnel Officer,  
Southern Railway, Trivandrum Division,  
Trivandrum - 14.

.. Respondent

(By Advocate Shri. P.A. Mohammed)

The application having been heard on 29th January 1999,  
the Tribunal on the same day delivered the following:

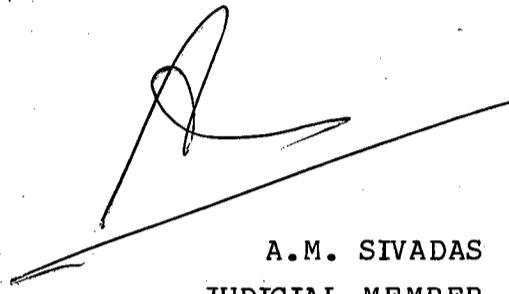
O R D E R

The applicant seeks to direct the respondents to include  
her name at the appropriate place in the list of Casual Labourers  
(Construction) and to grant consequential benefits to her.

2. When the Original Application was taken up, the learned counsel appearing for the applicant submitted that it is suffice to direct the second respondent to dispose of A-3 representation within a reasonable time.
3. Learned counsel appearing for the respondents submitted that there is no objection in adopting such a course.

4. Accordingly, the second respondent is directed to consider and pass appropriate orders on A-3 representation dated 24.7.98 within a period of three months from the date of receipt of a copy of this order.
5. The original application is disposed of as above. No costs.

Dated this the 29th day of January, 1999.



A.M. SIVADAS  
JUDICIAL MEMBER

**LIST OF ANNEXURE**

1. **Annexure A3: True copy of representation dated 24.7.98 submitted by the applicant to the second respondent.**